GOVERNMENT OF INDIA
MINISTRY OF FINANCE
RAJYA SABHA
UNSTARRED QUESTION NO. 828
ANSWERED ON 27/07/2021

NON SHARING OF INFORMATION BY IT DEPARTMENT IN UP

828# SHRI SHAKTISINH GOHIL:

Will the Minister of FINANCE be pleased to state:

a) whether it is a fact that in October 2015, a search was conducted under the jurisdiction of the Uttar Pradesh C.I.T (Central) Kanpur in the case of an assessee and it was found that an amount of ₹ 50,00,000 was deposited to the Allahabad Development Authority (ADA) for the procurement of map for the construction of an approved hospital by the assessee;

b) whether it was found out in the investigation that a luxurious residence was built in place of the hospital; and

c) whether Government is aware that the Income Tax Department had not given the said information to Allahabad Development Authority; and

d) if so, the action that would be taken by Government against those responsible for it?

ANSWER

THE MINISTER OF STATE FOR FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) to (d): The Income Tax Department conducts search & seizure operations based on the credible information regarding violation of Direct Tax Laws. During such operations, if any infraction of other Acts/Laws comes to the notice of the Income Tax Department, then such violations are shared with the concerned Department(s)/Agency(ies).

Further, sharing of information in respect of specific assessees is prohibited except as provided under section 138 of the IT Act, 1961.

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